

# HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

## ABSTRACT

**PUBLIC SERVICES – T.J.M.S.S. – Chief Administrative Officers of District Courts (Category – 1) – Transfers and Postings – Ordered.**

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**ROC.No. 189/2021 - C.1.**

**Dt. 25-02-2021**

### **NOTIFICATION No. 01/2021. C -1.**

The High Court for the State of Telangana, in exercise of the powers conferred under Article 235 of the Constitution of India read with Rule 26 of the Telangana Judicial Ministerial and Subordinate Service Rules, 2018 and all other powers enabling thereto, is pleased to order the following **transfers and postings**: -

#### **I**

**Smt. B. Shobharani**, paper promotee from the Unit of the District Judge, Karimnagar, is transferred and posted as Chief Administrative Officer, Special Court for Fast Tracking the Cases relating to Atrocities against Women at Nizamabad (post kept vacant).

**Sri Azamuddin Siddiqui**, paper promotee from the Unit of the District Judge, Nizamabad, is transferred and posted as Chief Administrative Officer, Principal District Court (Judicial), Ranga Reddy District (vice Sri Y.Y.B.S. Murthy transferred).

**Sri Y.Y.B.S. Murthy**, Chief Administrative Officer, Principal District Court (Judicial), Ranga Reddy District, is transferred and posted as Chief Administrative Officer, Special Sessions Court for trial of cases under SCs & STs (POA) Act.-1989, Adilabad (post kept vacant).

**Sri D. Laxma Reddy**, paper promotee from the Unit of the District Judge, Nalgonda, is transferred and posted as Chief Administrative Officer, Special Sessions Court for trial of cases under SCs/STs (POA) Act, 1989, Nalgonda (post kept vacant).

- i) Smt. B. Shobharani, Sri Azamuddin Siddiqui, Sri Y.Y.B.S. Murthy, and Sri D. Laxma Reddy, shall handover charge of their posts to the Senior Superintendent / immediate juniors of their courts immediately on receipt of these orders and take charge of their new post.
- ii) The District Judges, Karimnagar, Nizamabad, Ranga Reddy District and Nalgonda, are hereby directed to relieve the individuals forthwith on receipt of these orders to enable them to join in their new posts and report compliance.

## II

**Sri Ch. Ganga Raju**, paper promotee from the Unit of the Metropolitan Sessions Judge, Hyderabad, is transferred and posted as Chief Administrative Officer, XXVI Addl. Chief Judge's Court, City Civil Court, Hyderabad (vice Sri Y. Pradeep, transferred).

**Sri Y. Pradeep**, Chief Administrative Officer, XXVI Addl. Chief Judge's Court, City Civil Court, Hyderabad, is transferred and posted as Chief Administrative Officer, Special Sessions Court for trial of cases relating to atrocities against Women, Hyderabad (vice Smt. A. Shobha transferred).

**Smt. A. Shobha**, Chief Administrative Officer, Special Sessions Court for trial of cases relating to atrocities against Women, Hyderabad, is transferred and posted as Chief Administrative Officer, Principal District Court (Administration), Ranga Reddy District (post kept vacant).

**Smt. V. Satyaparvathi**, paper promotee from the Unit of the Metropolitan Sessions Judge, Hyderabad, is transferred and posted as Chief Administrative Officer, Special Sessions Court for trial of cases relating to Atrocities against Women-cum-X Additional District and Sessions Court, Mahabubnagar (post kept vacant)

- i) Sri Ch. Ganga Raju, Sri Y. Pradeep, Smt. A. Shobha, and Smt. V. Satyaparvathi, shall handover charge of their posts to the Senior Superintendent / immediate juniors of their courts immediately on receipt of these orders and take charge of their new post.
- ii) The Metropolitan Sessions Judge, Hyderabad and the Chief Judge, City Civil Court, Hyderabad, are hereby directed to relieve the individuals forthwith on receipt of these orders to enable them to join in their new posts and report compliance.

## III

**Smt. T. Vanaja**, paper promotee from the Unit of the Chief Judge, City Civil Court, Hyderabad, is transferred and posted as Chief Administrative Officer, Special Sessions Court for Fast Tracking the cases relating to Atrocities against Women, Nalgonda (post kept vacant).

**Sri A. K. Subramanyam**, paper promotee from the Unit of the Chief Judge, City Civil Court, Hyderabad, is transferred and posted as Chief Administrative Officer, Family Court-cum-VIII Additional District & Sessions Court, Mahabubnagar (post kept vacant).

**Sri P. Venkat Reddy**, Chief Administrative Officer, Family Court-cum-VI Addl. District & Sessions Court, Khammam, is transferred and posted as Chief Administrative Officer, Family Court, Secunderabad, City Civil Court, Hyderabad (post kept vacant)



- i) Smt. T. Vanaja, Sri A. K. Subramanyam, and Sri P. Venkat Reddy shall handover charge of their posts to the Senior Superintendent / immediate junior of their courts immediately on receipt of these orders and take charge of their new posts.
- ii) The Chief Judge, City Civil Court, Hyderabad and the District Judge, Khammam, are hereby directed to relieve the individuals forthwith on receipt of these orders to enable them to join in their new posts and report compliance.

The Unit Officers concerned are hereby directed not to entertain any application for leave from the individual concerned. The above individuals are also hereby informed that representation for retention in the present post or any change in the above postings will not be entertained.

The Unit Officers are further directed to send the joining reports of the individuals to this Registry.

**Note:- Sri P. Venkat Reddy, Chief Administrative Officers is not entitled to draw T.A. and D.A. etc., since he is transferred at his request.**

  
REGISTRAR (ADMN.).

To

1. The **Individuals (Through the concerned Unit Heads)**.
2. The Chief Judge, City Civil Court, Hyderabad.
3. The Metropolitan Sessions Judge, Hyderabad.
4. The District Judges, Adilabad, Karimnagar, Nizamabad, Nalgonda, Khammam, Mahabubnagar and Ranga Reddy District.
5. The Special Judge for Fast Tracking the Cases relating to Atrocities against Women at Nizamabad.
6. The Special Sessions Judge for trial of cases under SCs & STs (POA) Act.-1989, Adilabad.
7. The Special Sessions Judge for trial of cases under SCs/STs (POA) Act, 1989, Nalgonda.
8. The XXVI Addl. Chief Judge, City Civil Court, Hyderabad.
9. The Special Sessions Judge for trial of cases relating to atrocities against Women, Hyderabad.
10. The Special Sessions Judge for trial of cases relating to Atrocities against Women-cum-X Additional District and Sessions Judge, Mahabubnagar.
11. The Special Sessions Judge for Fast Tracking the cases relating to Atrocities against Women, Nalgonda.
12. The Judge, Family Court-cum-VIII Additional District & Sessions Court, Mahabubnagar.
13. The Judge, Family Court, Secunderabad, City Civil Court, Hyderabad.
14. The Judge, Family Court-cum-VI Addl. District & Sessions Court, Khammam.
15. The Pay and Accounts Officer, Hyderabad.
16. The District Treasury Officer, Adilabad, Karimnagar, Nizamabad, Nalgonda, Khammam, Mahabubnagar and Ranga Reddy District.

Spare...1

Stock...1.